

(1)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI.

R.A.55/92  
OA.1072/91

Date of Decision: 13.3.92

Shri R.M. Sinha and Others ... Applicants

Vs.

Union of India & Ors. Respondents

CORAM:

The Hon'ble Shri. D.K. Chakravorty, Member(A)

The Hon'ble Shri. J.P. Sharma, Member(J)

1. Whether Reporters of local papers may be allowed to see the judgement?
2. To be referred to the Reporter or not?

JUDGEMENT

(delivered by Hon'ble Member Shri J.P. Sharma )

This review petition has been filed against the judgement dated 24.12.1991.

2. As provided by Section 22(3)(f) of the Act, the Tribunal possesses the same powers of review as are vested in a civil court while trying a civil suit. As per the provisions of Order XLVII, Rule 1 of the Code of Civil Procedure, a decision/judgement /order can be reviewed:

(b)

(i) if it suffers from an error apparent on the face of the record; or

(ii) is liable to be reviewed on account of discovery of any new material or evidence which was not within the knowledge of the party or could not be produced by him at the time the judgement was made, despite due diligence; or

(iii) for any other sufficient reason construed to mean "analogous reason".

3. In this case, the applicant assailed the order dated 28.2.91 by which the pay of the applicant was revised resulting in deduction of pay. The application was dismissed.

4. In this case, the applicant has referred to a number of grounds and we have gone through them which amounts to reopening of the case, which cannot be done at the stage of review. There is no error on the face of the judgement or there is no discovery of new material which may necessitate the review of the judgement which covers all the aspects of the matter taken by the applicant in the present grounds also.

5. The review petition has no force and dismissed.

Sharma:

(J.P. SHARMA)

MEMBER(J)

13.3.92

Chakraborty

(D.K. CHAKRAVORTY) 13-3-1992

MEMBER(A)